319 Resolution and Delhi. University (Amdt.) Bill

MR. CHAIRMAN: The question is:

"That Clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill,

Clause 3 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

- DR. V.K.R.V. RAO: I beg to move: "That the Bill be passed."
- MR. CHAIRMAN: The question is ...

श्री **भ्रब्दुल गन**े डारः सभापति महोदय,...

सभापति महोदय: नहीं, इस बिल पर सब सदस्य बोल चुके हैं।

The question is:

"That the Bill be passed."

The motion was adopted.

श्वी म्रस्तुल गनी ढार: सभापति महो-इय, मान ए पायंट आफ़ मार्डर । माप मुझे थर्ड रीडिंग पर बोलने से कैसे रोक सकते हैं ? ग्रापने मझे कैसे रोका ?

شری عبدلفلی ڌار سبهایتی مہو دینه ان. اے، پائیلت آف ارتر- آپ مجھے تھرۃ ریڈیلگ پر بول پے سے کیسے روک سکتے ھیں- اپنے مجھے کیسے روکا ع

समापति महोदयः यह कोई पायंट माफ्र मार्डर नहीं है।

भी झब्बुल गनी डारः यह मेरा राइट या। ग्राप मेरे राइट को कैसे खत्म कर कर सकते हैं? ** شری عبدارغلی ڈار : یہ میرا رالت تہا- اپ میرے رالت کو کیسے ختم کر سکتے ہیں ؟ **

सभापति महोदयः यह रेकार्ड पर नहीं जायेगा ।

16.50 hrs.

CONTEMPT OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANS-PORT (SHRI RAGHU RAMAIAH): Sir, with reference to what happened this morning in the public gallery, I beg to move the following Resolution for the acceptance of the House.

Sir, I beg to move:

"This House resolves that the persons calling themselves (1) Swami Yogeshwara Nand Giri and (2) Shri Raj Kumar Jain who raised slogans from the Visitors' Gallery at 12.45 P.M. today and whom the Watch and Ward Officer took into custody immediately have committed a grave offence and are guilty of the contempt of this House.

This House further resolves that they be sentenced to simple imprisonment till 6 P.M. on Tuesday, the 1st September 1970 and sent to Tihar Jail, Delhi."

The first case relates to one Swami Yogeshwara Nand Giri, resident of Ghodagaon, Poona district. He had a grievance that there was an ancient temple in a place called Bhimashankar, and the Maharashtra Government, according to him, had been demolishing this temple. He wanted to agitate about that matter. He raised some slogans. He was trying to commit some nuisance. Therefore he was taken into custody by the Watch and Ward staff and then his attempt was spoiled.

श्री शिवनारायण (बस्ती) : वह वया बोले वहां से ?

** Not recorded.

SHRI RAGHU RAMAIAH: He said that the Maharashtra Government is demolishing the temple and the idols there. In this connection, he said, he has moved the Maharashtra Vidhan Sabha and so on. That is his alogan. (Interruption)

The other case is this. This person is called Shri Raj Kumar Jain. His grievance is this. He passed his B. A. (Hons.) Examination in History. He appeared for M. A. (History) of Delhi University. In the final examination he wrote his papers in Hindi. When the result was declared, his name was not in the list of successful candidates. He protested against this to the Vice-Chancellor of Delhi University and also, he along with his supporters, demonstrated outside the office of the Vice-Chancellor and as a result, he was expelled from the Delhi University. Today, he raised slogans that his answer book may be examined: मेरी कापी जांची जाय He was removed from the Public Gallery by the Watch and Ward Staff.

MR. CHAIRMAN: The question is:...

SHRI CHENGALRAYA NAIDU (Chittoor): I wish to move an amendment. I have got right to move an amendment. (Interruption).

संभापति महोदय: इसमें स्पीच वगैरह महीं होती । खाली वोट ले लिया जाता है ।

The question is:

"This House resolves that the persons calling themselves (1) Swami Yogeshwara Nand Giri and (2) Shri Raj Kumar Jain who raised slogans from the Visitors' Gallery at 12.45 P.M. today and whom the Watch and Ward Officer took into custody immediately have committed a grave offence and are guilty of the contempt of this House.

This House further resolves that they be sentenced to simple imprisonment till 6 P.M. on Tuesday, the 1st September, 1970 and sent to Tihar Jail, Delhi."

The motion was adopted.

16.54 hrs.

RELEASE OF MEMBER (Shri Jharkhande Rai)

MR. CHAIRMAN: I have to inform the House that the Speaker has received the following wireless message, dated the 31st August, 1970, from the Sub-Divisional Judge, Baratanki:--

Shri Jharkhande Rai, Member, Lok Sabha, released today after serving seven days' sentence."

16.55 hrs.

MOTIONS RE: REPORTS OF COM-MISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES AND COM-MITTEE ON UNTOUCHABILITY-Contd.

MR. CHAIRMAN: The House will now take up further consideration of the following motion moved by Shri P. Govinda Menon on the 20th May, 1970, namely:—

"That this House takes note of the sixteenth, Seventeenth and Eighteenth Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1966-67, 1967-68 and 1968-69, laid on the Table of the House on the 24th April, 1968, 15th May, 1969 and 30th March, 1970, respectively."

The House will also take up further consideration of the following motion moved by Shri Suraj Bhan on the 20th May, 1970, namely:--

"That the Report of the Committee on Untouchability, Economic and Educational Development of the Scheduled Castes (Part I-V) along with the connected documents, laid on the Table of the House on the 10th April, 1969, be taken into consideration."

14 घंटे इसमें खत्म हो चुके हैं। कुल 20 घंटे इसके लिए निर्धारित थे।